

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4271**  
ANSWERED ON 19<sup>TH</sup> MARCH, 2020

**CENTRAL ROAD AND INFRASTRUCTURE FUND**

4271. SHRI P.P. CHAUDHARY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has allowed utilisation of funds under the Central Road and Infrastructure Fund (CRIF) to build road infrastructure in the States;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government proposes to utilise CRIF to upgrade State Highways in Rajasthan into National Highways; and
- (d) if so, the details thereof?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) With the amendment to the Central Road Fund (CRF) Act, 2000 by the Finance Act, 2018 the earlier Act has been replaced by the Central Road and Infrastructure Fund (CRIF) Act, 2000. The CRIF is earmarked for various infrastructure sectors such as Transport (Road and Bridges, Ports, Shipyards, Inland Waterways, Airports, Railways, Urban Public Transport), Energy, Water and Sanitation, Communication, Social and Commercial Infrastructure. The funds for various infrastructure sectors are to be earmarked as per the provisions of the above-mentioned Act. As per amendment to the Government of India (Allocation of Business) Rules, 1961 on 26.07.2018, the subject matter pertains to the Ministry of Finance.

This Ministry is primarily responsible for development and maintenance of National Highways (NHs).

The Ministry keeps on receiving proposals from various State Governments/ Union Territories (UTs), including from the State Government of Rajasthan, for declaration of State roads, including State Highways (SHs), as new NHs. The Ministry considers declaration of

some State roads, including SHs, as new NHs from time to time based on requirement of connectivity, inter-se priority and availability of funds.

Development and maintenance of NHs, including newly declared NHs, is a continuous process. Works on NHs are taken up accordingly as per inter-se priorities, traffic density and availability of funds to keep the NHs in traffic worthy condition.

Various sources of fund for development of NHs are CRIF, Toll Remittances, monetization of NH stretches on Toll-Operate-Transfer (TOT) mode, budgetary allocation, Internal and Extra Budgetary Resources (IEBR) of National Highways Authority of India (NHAI), private sector financing, etc.

The Ministry also allocates funds for State Roads under CRF/ CRIF and Economic Importance & Inter State Connectivity (EI&ISC) schemes as per the provisions of the CRF Act, 2000 amended by the Finance Act from time to time.

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